

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 212
IB-2028/ND/2019

IN THE MATTER OF:
M/s. Dhingra Trading Co.

...PETITIONER

Vs.

M/s. Amazing India TV Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 11.12.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the IRP
For the Respondent

:Mr. Rajeev Malik, IRP.
:Mr. Manu Garg, Advocate.

ORDER

IA No.4751 of 2020

IA No.4751 of 2020 is an application intimating the constitution of the COC by the IRP. The same is taken on record with just exception.

IA No. 3820 of 2020

Heard the submissions made by the counsel for the operational creditor as well as IRP in the matter. Counsel for the operational creditor has prayed for grant of time to negotiate the matter with IRP and take steps as per law. IRP has also submitted that he has already spent some amount of expenses in this matter and his fees also so far not paid. Therefore, this matter is now posted to 05.01.2021.

— Sd —
(V.K. Subburaj)
Member (T)

— Sd —
(P.S.N. Prasad)
Member (J)

(Anjula)